



\$~16

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5390/2022

JAYANT SINGH RAGAV

..... Petitioner

Through: Ms. Sanchita Ain, Advocate alongwith
Mr. Habib Muzaffar, Advocate
Mr. Kamal Gupta, Advocate (*Amicus Curiae*) Ms.
Kirti Gupta, Mr. Sparsh Aggarwal and Mr. Manish
Vashist, Advocates

Versus

UNIVERSITY OF DELHI & ORS.

..... Respondents

Through: Mr.Mohinder J.S. Rupal, Mr. Hardik
Rupal and Ms. Sachpreet Kaur, Advocates for
University of Delhi
Mr. Tushar Sannu, Advocate alongwith Mr.
Abhishek Singh and Mr. Naveen Bhati, Advocates
for GNCTD
Mr. Apoorv Kurup and Ms. Gauri Goburdhun,
Advocates for UGC

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV

ORDER

%

08.11.2023

1. In terms of order dated 10.03.2023, the University was supposed to file a Status Report regarding the implementation of the provisions of Right of Persons with Disability Act, 2016 taking into consideration the reports and suggestion made by learned *Amicus Curiae*. This Court also directed that if the aforesaid steps are not taken, the Court would consider to pass directions for personal appearance of responsible officer.



2. Learned counsel appearing on behalf of the respondent no.1-University points out that the work for repair in toilets, corridors, open areas and provision of tactile and other facilities for persons with disabilities at campus law centre, University of Delhi has been completed by the agency upto the satisfaction of competent authority of Delhi University.
3. Needless to state that the same was not only the expectation or the requirement under the provisions of the Act of 2016 or in the report submitted by the *Amicus Curiae*. It is to be seen that there are various other requirements to be adhered to by the respondent no.1-University.
4. As a last indulgence, 7 days time is granted to the respondent no.1-University to file comprehensive affidavit to satisfy as to how the provisions of the Act of 2016 and the suggestions/report of the *Amicus Curiae* have been implemented by the University.
5. List on 7th December, 2023.
6. Depending upon the nature of compliances, this Court would consider to pass appropriate order.

PURUSHAINDR KUMAR KAURAV, J

NOVEMBER 8, 2023

p'ma /rs